

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.08
I.A. Nos.253, 257, 291,
408 & 473 of 2022 in
C.P. (IB)No.21/BB/2020

IN THE MATTER OF:

M/s. Mfar Constructions Pvt. Ltd. ... Petitioner
v.
M/s. Canopy Estates Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Resolution Professional/Applicant in
I.A. Nos.408 & 473 of 2022 : Shri Girish Kambadaray

For the Respondent : Shri Pramod Srihari

For the Applicant in
I.A. Nos.253 & 257 of 2022 : Shri Ashok Naik

ORDER

I.A. No.408 of 2022

1. The present application has been filed by Shri Girish Kambadaraya, Resolution Professional of M/s. Canopy Estates Pvt. Ltd. for seeking to issue suitable directions for revoking the Deed of Cancellation of Absolute

— sd —

Sale Deed dated 03.03.2020 executed by the Corporate Debtor and peruse the progress report for the period 01.09.2022 to 30.09.2022 and take it on record.

2. Heard Shri Girish Kambadaraya, learned Resolution Professional/Applicant.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby partly allowed by taking on record the progress report for the period 01.09.2022 to 30.09.2022.
4. The other part of the I.A. is listed for hearing on **11.01.2023**.

I.A. No.473 of 2022

- 1, The present application has been filed by Shri Girish Kambadaraya, Resolution Professional of M/s. Canopy Estates Pvt. Ltd. for seeking to take on record the progress report for the period 16.07.2022 to 31.07.2022.
2. Heard Shri Girish Kambadaraya, learned Resolution Professional/Applicant.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the progress report for the period 16.07.2022 to 31.07.2022.
4. **Accordingly I.A. No.473 of 2022 is disposed of.**

I.A. Nos.253 & 257 of 2022

1. Heard Shri Ashok Naik, learned Counsel for the Applicant and Shri Girish Kambadaraya, learned Resolution Professional/Respondent.
2. Pleadings are complete.
3. List both the I.A.s on **11.01.2023**.

- Sd/-

I.A. No.291 of 2022

1. Heard Shri Girish Kambadaraya, learned Resolution Professional/Applicant.
2. Issue notice to the Respondents. Registry is directed to prepare the notice and the learned Counsel for the Applicant is permitted to collect the notice and serve it personally on the Respondents along with Application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within three weeks.
3. A period of two weeks for filing reply from the date of receipt of a copy of the notice, and one week for filing rejoinder, if any, thereto from the date of receipt of a copy of Reply is granted.
4. List the I.A. on **11.01.2023.**

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(MANOJ KUMAR DUBEY) ✓
MEMBER (TECHNICAL)

Puja

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(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)